

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.MC.NO.2597 OF 2020

(CRL.M.P.NO.622/2020 IN CRL.A.NO.117 OF 2020 PASSED BY THE  
COURT OF SESSION, ERNAKULAM DIVISION)

PETITIONER :

SHIYAVUDHEEN, AGED 42 YEARS,  
S/O.ALIYAR, ADALAPPARAMBU HOUSE,  
ERAMAM, MUPPATHADOM,  
P.O.ALUVA, ERNAKULAM DISTRICT,  
PIN-683110.

BY ADV. SRI DINESH MATHEW J MURIKAN

RESPONDENTS :

1. STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM, KOCHI-682 031.
2. ANTO. K.P, AGE NOT KNOWN,  
S/O.K.G. PAPPACHAN,  
KUDIYIRIPPIL HOUSE, PUTHENCHIRA DESOM,  
MATTOOR VILLAGE, KALADY TALUK,  
ERNAKULAM DISTRICT, PIN-683574.

R1 BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON 12.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ASHOK MENON, J.**

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**CrI.MC No.2597 of 2020**  
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**Dated this the 12<sup>th</sup> day of May, 2020**

**O R D E R**

The Petitioner was found guilty of offence punishable under Section 138 of the Negotiable Instrument Act in C.C No.1565/2016 on the files of the Judicial First Class Magistrate Court-I, Ernakulam and directed to pay compensation of Rs.3,15,000/-. The petitioner filed CrI.A. No.117/2020 before the Sessions Court, Ernakulam and the sentence was suspended by the court with a direction to pay 20% of the compensation amount, which comes to Rs.63,000/- within a period of 60 days. The last date for payment is therefore be on 04.05.2020. The petitioner is unable to pay the amount in view of the present Covid-19 pandemic and seeks an extension of time to deposit by three months.

Considering the present situation, I find that the request made by the petitioner is reasonable and hence the period to deposit the amount ordered by the

learned Sessions Judge is extended for a period of three months.

The Cr1.M.C is thus allowed.

**ASHOK MENON  
JUDGE**

*js*

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APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE-A1: TRUE COPY OF THE ORDER IN CRL.M.P.NO.622/2020  
IN CR.L.APPEAL NO.117/2020 PASSED BY THE COURT OF SESSION,  
ERNAKULAM DIVISION DATED 04.03.2020